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14-1-2000

RA has been rejected by way of circulation
by a Dr. G. Hanish the Chairman of Hanish Sh.
(Ex. Ahojja, MCA)

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Central Administrative Tribunal, Principal Bench

Review Application No.284 of 1999
(in O.A.No.733 of 1996)

New Delhi, this the 14th day of January, 2000

Hon'ble Mr.Justice Ashok Agarwal, Chairman
Hon'ble Mr.R.K.Ahooja, Member (Admnv)

Lalita Gera & others - Applicant-petitioners

Versus

Union of India & others - Respondents

O R D E R (in circulation)

By R.K.Ahooja, Member(Admnv) -

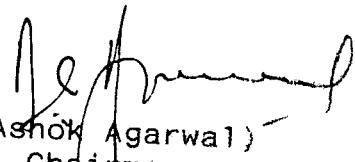
The applicants who are Stenographers in the Income-tax Department had come in OA No.733 of 1996 seeking grant of revised scale of pay of Rs.1640-2900 with effect from 1.1.1986 which had been granted to the Assistants and Stenographers Grade'C' of Central Secretariat Stenographers Service (in short 'CSSS') vide OM dated 31.7.1990. The Tribunal vide impugned order dated 3.12.1999 rejected the aforesaid prayer.

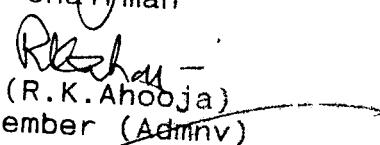
2. In the review-petition it has been stated that it escaped the notice of the Tribunal that the revised pay scale of Rs.1640-2900 was granted to the Stenographers Grade'C' of the CSSS as per order dated 31.7.90 which did not speak of the work content, work load, responsibility etc. of this class of Stenographers. Consequently, it is submitted, that a mistake has crept in the impugned order as a distinction was drawn between the applicants and the Stenographers Grade'C' of the CSSS on the basis of difference in nature of responsibilities etc.

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3. We have carefully considered the above submissions. The Tribunal in the impugned order had concluded that a difference in pay scale was justifiable on the basis of difference in job content and responsibilities and, therefore, the applicants could not automatically claim parity with Stenographers of CSSS. The order dated 31.7.1990 instead did not lay down any parameters for granting higher pay scales to the Stenographers of CSSS. It were the applicants who were seeking parity on certain parameters which according to them had been settled by the Board of Arbitration in its order. This contention was rejected by the Tribunal. We thus find no error apparent on the face of record which would justify a review of the impugned order.

4. The review application is, therefore, dismissed summarily.


(Ashok Agarwal)
Chairman


(R.K. Ahoja)
Member (Admnv)

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